

COMMITTEE ON GOVERNMENT ASSURANCES

FIFTEENTH REPORT

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): I beg to present the Fifteenth Report of the Committee on Government Assurances

11.06 Hrs.

STATUTORY RESOLUTION RE. DIS-APPROVAL OF PAYMENT OF BONUS (AMENDMENT) ORDINANCE, 1975 AND PAYMENT OF BONUS (AMENDMENT) BILL—
contd.

MR. SPEAKER: Now, further discussion on the resolution moved by Shri Indrajit Gupta, Shri Raghunatha Reddy.

श्री राम रत्न शर्मा (बादा) : मैं ने बादा के हार्जितो के कल के गबन्ध में 377 का नोटिस दिया है ।

अध्यक्ष सहोदय मैं ने उम को मज़ूर नहीं किया है ।

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I am extremely grateful to the Hon. Members on both sides of the House who have participated in the debate on the provisions of this Bill before the House with a lot of understanding, interest and ability. Our esteemed friend Shri Indrajit Gupta had put forward his case with his usual brilliance and ability. It was indeed a very fascinating speech; but I have to tell my friend with great respect that, unfortunately, his case is based on wrong facts, wrong logic and erroneous appreciation of both national and international economic and political situation. I will be failing in my duty to my friend if I do not say that, once the major premises are based on wrong

facts, even if he uses his brilliance and sound logic, only conclusions, which may be astounding even to himself, will follow.

Before I deal with some of the aspects of Shri Indrajit Gupta's case please permit me to emphatically deny some of the observations made by Shri S. M. Banerjee in his speech that Government acted under pressure or on the advice of the monopolists like Tatas. Let me reiterate that the Government, having taken into account the national and international economic situation and the compulsions of economic development which would achieve economic independence and self-reliance for the country and the logic of our fight against right reactionary forces, have decided on this policy. I can tell you that it is not easy for Government to decide, or for the Labour Minister to agree, to bring this legislation except with a genuine desire to rationalise the law relating to payment of bonus.

I am in full agreement with my good friend, Shri Indrajit Gupta, that, for the purpose of fighting the forces of fascism and right reaction, the rural poor, the middle class, the working class, the intellectuals, the poor peasantry and the totality of the democratic forces must be mobilised and made politically conscious of the danger of right reaction. This is exactly what the Government is doing. The Prime Minister's 20-point Economic Programme is essentially meant to correct the imbalances and to generate social forces which would fight against the forces of right reaction and fascism.

May I say with great respect that fascism is counter-revolutionary in essence, but it is also a special historically conditioned form of counter-revolution. Intensification or economic crisis and despair on the part of the capital in finding normal solution for the impasse created by the limitations of investment is one of the basic reasons which would be taken advantage